

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

233. C.P. (IB)/1012(MB)2022

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON **07.09.2023**.

NAME OF THE PARTIES: Bank Of Maharashtra

VS

Shashi Vasu Nair (Personal Guarantor of Narayana Farm Produce Pvt. Ltd.)

SECTION : Sec 95(1) of IBC 2016

Presence:

Ms. Raina Birla, Counsel for the Petitioner

Mr. M Dutta, Counsel for the Respondent

ORDER

In view of the fact that the issue regarding the constitutionality of Section 95 is pending before the Hon'ble Supreme Court. In view of the same, let the matter be adjourned *sine-die*.

Sd/-
MADHU SINHA
Member(Technical)

/P/

Sd/-
REETA KOHLI
Member(Judicial)